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THE COMMISSION

The Electricity Regulatory Commission Act, 1998 (14 of 1998) established an independent regulatory commission at the Centre in July, 1998 and enabled the establishment of regulatory commissions in the States, to introduce competition, efficiency and economy in the power sector, to safeguard the consumer interest and improve the quality of supply and service. The full text of the Act is available on the web site of the Commission www.cercind.org.

The Commission functions in a quasi-judicial manner. It has the powers of civil courts. It consists of a Chairman, three full time Members and the Chairman of the Central Electricity Authority (CEA) as Ex-officio Member. In recognition of the need for a multi-disciplinary approach while addressing issues related to independent regulation, the Act prescribes that the Chairman and Members shall be persons having adequate knowledge and experience in engineering, law, economics, commerce, finance or management. It also prescribes a broad mix of disciplines to be represented in the Commission. The Chairman and Members are appointed by the President of India on the recommendation of a selection committee constituted by the Central Government as prescribed under the Act. The Act also provides for the appointment of a Secretary, functioning under the control of Chairman, whose powers and duties are defined by the Commission.



THE MANDATE

The Commission has the responsibility to discharge the following functions :-

- (a) to regulate the tariff of generating companies owned or controlled by the Central Government;
- (b) to regulate the tariff of generating companies other than those owned or controlled by the Central Government, if such generating companies enter into or otherwise have a composite scheme for generation and sale of electricity in more than one state;
- (c) to regulate the inter-state transmission of energy including tariff of the transmission utilities;
- (d) to promote competition, efficiency and economy in the activities of the electricity industry;
- (e) to aid and advise the Central Government in the formulation of tariff policy which shall be
 - (i) fair to the consumers; and
 - (ii) facilitate mobilization of adequate resources for the power sector.
- (f) to associate with the environmental regulatory agencies to develop appropriate policies and procedures for environmental regulation of the power sector;
- (g) to frame guidelines in matters relating to electricity tariff;
- (h) to arbitrate or adjudicate upon disputes involving generating companies or transmission utilities in regard to matters connected with (a) to (c) above;
- (i) to aid and advise the Central Government on any other matter referred to the Central Commission by that Government;
- (j) to grant license to any person for the construction, maintenance and operation of any inter-state transmission system.

Given the range of activities within its mandate, the Commission recognizes the need for prioritization of objectives. Towards this end, the Commission has formulated a mission statement, which will guide it in formulating its work plan over the coming years.

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MISSION STATEMENT

The Commission intends to promote competition, efficiency and economy in bulk power markets, improve the quality of supply, promote investments and advise government on the removal of institutional barriers to bridge the demand supply gap and thus foster the interests of consumers. In pursuit of these objectives the Commission will -

- Improve the operations and management of the regional transmission systems through the formulation of an Indian Electricity Grid Code and advise on the restructuring of the institutional arrangements thereof.
- Formulate an efficient tariff setting mechanism, which ensures speedy and time bound disposal of tariff petitions, promotes competition, economy and efficiency in the pricing of bulk power and transmission services and ensures least cost investments.
- Improve access to information for all stakeholders.
- Institute mechanisms to ensure that investment decisions for inter-state transmission are taken transparently, in a participative mode and are justifiable on the basis of least cost.
- Facilitate technological and institutional changes required for the development of competitive markets in bulk power and transmission services.
- Advise on the removal of barriers to entry and exit for capital and management, within the limits of environmental, safety and security concerns and the existing legislative requirements, as the first step to the creation of competitive markets.
- Associate with environmental regulatory agencies for the application of economic principles to the formulation of environmental regulations.



PROFILE OF THE CHAIRMAN AND MEMBERS OF THE COMMISSION

Post of the Chairman, Central Electricity Regulatory Commission was vacant during the year 2001-02.







Shri D.P. Sinha Member (August, 1998 - continuing)

Shri D.P. Sinha is a Member in the Central Electricity Regulatory Commission since August 1998. He holds a Degree in Engineering (Electronics & Telecom) from BIT Sindri (Ranchi University), 1963. He had also worked in the Central Electricity Authority as Member (G&O) from 1995-98. He was instrumental in regulating the Technical & Commercial issues relating to inter-state and inter-Regional exchange of power, its trading and banking which laid the foundation of the emerging Indian Electricity Grid at the National Level. Prior to that he was Chief Engineer (Load Despatch & Telecom) and Chairman, Central Power Telecom Coordination Committee (PTCC) during 1990-95 where he dealt with System Integration, SCADA, Control, Communication, Convergence & Computerization. He prepared the "Master Telecom Plan" for the Indian Power Sector, which is now under implementation by the Power Grid.

He also brings with him substantial international experience in all aspects of Power Engineering because of his earlier deputation to Canada, Zambia, U.K., Germany and U.S.A. He was instrumental in initial Conceptualization/Creation of the Indian Electricity Grid Code and the Draft ABT notification while in CEA (1990-98) which later went through due process in CERC and approved after certain amendments. It is his varied background and vast experience which is an asset to the Commission in its day-to-day working.



Shri G.S. Rajamani Member (August 1998 - continuing)

Shri G.S. Rajamani is a Member in CERC since August 1998. He served in the Indian Defence Accounts Service from 1965 to 1998. He had been Additional Controller General of Defence Accounts before coming to power sector. He had worked in various Ministries in the Government of India including the Ministries of Communication, Environment, Electronics, Non-Conventional Energy Sources, Welfare and Defence. He occupied various positions from Under Secretary to Joint Secretary levels during the spells of his tenure in the Central Secretariat. Prior to joining the Central Electricity Regulatory Commission in August 1998, Shri Rajamani was Member (Economic & Commercial) and ex-officio Additional Secretary to the Government of India in the Central Electricity Authority.

He is a Post-Graduate in Economics from Madras University and has a Master's Diploma in Public Administration from the Indian Institute of Public Administration. He also graduated from the National Defence College, New Delhi.

Shri G.S.Rajamani has participated in various international conferences. He represented India as a delegate in the Universal Postal Union Congress (UPU) in Seoul, South Korea, in 1994. He visited London and Switzerland in 1995 in connection with finalization of UPU Budget as India was the Chairman, Finance Committee of the International Bureau, UPU. He was also the Indian delegate on



Servicing, Innovative Financing of Sustainable Development sponsored by the World Bank and the Earth Council in Washington in October 1995. Shri Rajamani visited USA in 1996 on a study tour in Power Sector Restructuring and Regulatory Reforms and also in 1999 to attend Energy & Environment Training Program on "Implementation of Power Sector Reforms" conducted by USAID and Institute of International Education.



Shri K.N. Sinha Member (May, 2001 - continuing)

Shri K.N. Sinha joined the Central Electricity Regulatory Commission as its Member on 11th May, 2001. Before joining the Commission, Shri Sinha was Member (Planning), Central Electricity Authority and ex-officio Additional Secretary to Government of India.

He obtained a Bachelors Degree in Electrical Engineering from Birla Institute of Technology, Ranchi in 1962. Immediately after graduation, Shri Sinha joined the then Uttar Pradesh State Electricity Board as an Assistant Engineer and was assigned the job of design and engineering of Ramganga Multipurpose River Project. He joined the Central Power Engineering service in 1964. Shri Sinha continued academic pursuit to upgrade his professional skills and obtained a Masters' Degree in Economics from the University of Himachal Pradesh in 1989, and a Post Graduate Diploma in Financial Management from Indira Gandhi National Open University, New Delhi in 1995. In 1980, he was awarded a UN Fellowship for training in Management of Thermal Power Stations and basic modern management course on Rural Electrification at National Rural Electric Co-operative Association, Washington, USA.

Shri Sinha has made significant contribution in the power development of the country. In his early days of his career, as an Executive Engineer with the Government of Manipur, he introduced "Spot billing" and "Cash collection at the doors" – concepts relevant in a hilly region of the country where the consumers live in far flung areas. As Member-Secretary of the 13th Electric Power Survey Committee and



Chairman of 16th Electric Power Survey Committee, he brought out the 13th and 16th Electric Power Survey Reports, both being path-breaking documents introducing new concepts and approach, making the electrical energy demand projections more meaningful and realistic. He was part of the group responsible for designing the technical and techno-financial framework of legislation for inviting Private Sector participation in power generation. As Member (Planning), CEA, he finalised two landmark documents - "The Fuel Map of India" and "Power on Demand by 2012", both the documents being the basis for power planning in the country in the time frame up to 2012. Shri Sinha has been responsible for introducing / redesigning a series of systems and publications in the Central Electricity Authority. He set up the procedure, methods and framework of examination and vetting of tariff proposals of Central PSUs in the power sector. He was the co-chairman of the Indo-Nepal Power Exchange Committee dealing with the tariff charges for international exchange of power between India and Nepal. He streamlined the procedure for project appraisal and techno-economic clearance to power schemes - a statutory function of the CEA under Electric (Supply) Act, 1948. He was Chairman of the Standing Committee on Project Appraisal and co-chairman of Standing Committee on Firm Financial Package Appraisal.



Shri D.V. Khera Chairman, CEA and Member Ex-Officio, (From March 2001 to October 2001)

Shri D.V. Khera, Chairman, Central Electricity Authority is Member (Ex-officio), CERC since March 2001. He graduated in Electrical Engineering from Birla College of Engineering, Pilani, Rajasthan. He joined erstwhile Central Water and Power Commission (CWPC) in 1964 in the Central Power Engineering Service Cadre. Since then he has held many senior positions in Central Electricity Authority.

During his career he has dealt with various aspects of power development in the country. He has been very closely associated with every aspect of hydro power projects including Design and Engineering of hydro power projects, Hydro Power Planning, Appraisal of schemes etc. within and outside the country. His contributions to Hydro Power Development in the country as well as in the neighbouring countries viz. Bhutan, Nepal & Myanmar are noteworthy. He has worked in the areas of non-conventional power development viz. Tidal Power Project and small/mini hydro projects. He has experience of power sector planning of the country and was closely associated with preparation of plan document. He has contributed in the development of power sector in general and Hydro Power Generation in particular.

Shri Khera has been on the Board of various Central Public Sector Corporations. He has been member of various Expert Committees and contributed many technical papers dealing with hydro power development at the National and International level. He was deputed to number of countries viz. Japan, U.K., U.S.A., Canada,



France, Russia, Ukraine, Czechoslovakia, Myanmar, Nepal, Bhutan in connection with Project Development, transfer of technology programme, equipment testing, discussions relating to international standards etc.

He is the recipient of the Eminent Engineer's Award of the Institution of Engineers (India), Delhi for his distinguished services in the engineering sector. He carries with him rich technical, administrative and managerial experience in various areas of power sector development.

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HUMAN RESOURCES OF THE COMMISSION

The Commission has a very wide mandate under the Act. The efficiency of the Commission in discharging its responsibilities depend upon the quality and functional specialization of its staff with the requisite expertise and experience in engineering, economics, financial management, accounting, law, environment, management information system and other related skills. Accordingly, the Commission has a sanctioned staff of 26 professionals in these areas. The details of key human resources are provided in **Annexure I and II**. In addition, the Commission intends to utilize the human resources with their wide range of expertise and experience available within the Government, industry and research institutions. To supplement the inhouse skills and experience available to it, the Commission engages consultants and for this purpose it has framed regulations. The details of Staff position in the Commission is given below in Table-I:

Table - 1

SANCTIONED/FILLED/VACANT POSTS IN THE COMMISSION
AS ON 31 MARCH 2002

S. No.	Name of Post	No. of Posts sanctioned	No. of Posts filled	Vacant Posts
1.	Secretary	1	1	-
2.	Chief	4	1	3
3.	Joint Chief	2	1	1
4.	Deputy Chief	8	5	3



S. No.	Name of Post	No. of Posts sanctioned	No. of Posts filled	Vacant Posts
5.	Asstt. Chief	8	7	1
6.	Bench Officer	2	1	1
7.	Asstt. Secretary (P&A)	1	1	-
8.	Pay & Accounts Officer	1	1	-
9.	Principal Pvt. Secretary	4	3	1
10.	Private Secretary	5	5	-
11.	Assistant	5	5	-
12.	Personal Assistant	7	5	2
13.	Stenographer	4	4	-
14.	Receptionist-cum- Telephone Operator	1	1	-
15.	Senior Peon/Daftry	2	-	2
16.	Peon	4	2	2
17.	Driver	4	3	1
	TOTAL	63	46	17

(i) Recruitment Status during the year 2001-02

Since the post of Chairman of the Commission who is also the recruitment authority, was vacant during the year 2001-02, the vacant Class-I posts have not been filled during the year.

<u>Table - 2</u> RECRUITMENT DURING 2001-02

S.No.	Name of the Post	No. of candidates empanelled	No. of candidates actually joined	Remarks
		- NIL -		

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THE YEAR IN RETROSPECT

(A) ADMINISTRATION

(i) Central Advisory Committee (CAC)

The Commission has established Central Advisory Committee (CAC) by representation from Commerce, Industry, Transport, Agriculture, Labour, Consumers, Non-Governmental Organisations and Academic & Research bodies in the energy sector to get advises on policy formulation, quality continuity and extent of service provided by licensees, compliance by the licensee with the license conditions and requirements of the license, protection of consumer interest and energy supply and overall standards of performance by utilities.

(ii) MOUs/Bilateral Agreements with Foreign Governments/International Organizations

- (a) MOU between Central Electricity Regulatory Commission (CERC) and Massachusetts Department of Telecommunications and Energy (MDTE)
- (b) MOU between CERC and US Energy Association (USEA); and
- (c) MOU between CERC and Federal Electricity Regulatory Commission (FERC)

The CERC, MDTE and FERC have agreed to participate as partners in the India Energy Partnership Program (IEPP). The USEA has entered into a Cooperative Agreement with the U.S. Agency for International Development (USAID) Office of Energy, Environment and Technology, whereby USEA has agreed to organize and implement an India Energy Partnership Program (IEPP). The IEPP recognizes the mutual interest between FERC & CERC and MDTE & CERC in exchange of information and experience. The IEPP is designed for mutual transfer of experiences and information back and forth between FERC & CERC and MDTE & CERC in an effective and efficient manner and to foster long-term sustainable relationships between the partners. It may involve all aspects of regulatory operations and administration such as management, restructuring, finance and accounting, independent power



marketing, customer service, bulk power transactions, telecommunications, strategic planning and other necessary areas of expertise.

(iii) Notifications Issued during the Year

Following notifications have been issued by the Commission during the year 2001-2002.

Table - 3
NOTIFICATIONS

SI. No	Notification No. & Date	Subject
1.	88 dt 4.4.2001	CERC notifications regarding extension of billing of tariff charges upto 30.9.2001
2.	221 dt 24.8.2001	CERC (Procedure, Terms & Conditions for grant of Transmission License and other related matters) Regulations, 2001
3.	251 dt 24.9.2001	CERC notifications regarding extension of billing of tariff charges upto 31.12.2001
4.	252 dt 24.9.2001	CERC (Terms & Conditions of Tariff) (First Amendment) Regulations 2001
5.	9 dt 24.1.2002	CERC notifications regarding extension of billing of tariff charges upto 31.3.2002

(a) CERC (Procedure, Terms & Conditions for grant of Transmission License and other related matters) Regulations 2001:

The Commission issued its notification regarding Procedure, Terms & Conditions for grant of Transmission License and other related matters on 24th Aug 2001 which came into force from the date of publication in the official gazette.

(b) CERC (Terms & Conditions of Tariff) (First Amendment) Regulations 2001

The Commission issued its notification regarding Terms & Conditions of Tariff (First Amendment) Regulations 2001 on 21st September 2001, which came into force w.e.f. 29th May 2001 and shall remain in force upto 31st March 2004 unless reviewed earlier or extended by the Commission.

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(c) Extension of billing of tariff charges beyond 31.3.2001

The Commission issued 3 notifications and allowed extension of billing of tariff charges upto 31.3.2002 on provisional basis subject to adjustment after final determination of tariff by the Commission. This was necessitated due to the fact that the tariff petitions could not be processed for orders due to stays on various orders/notifications of the Commission by various appellate courts.

(iv) Seminar/Conferences/Training Programs

The details of seminar/conferences/Exchange programs attended by the Chairman, Members, Secretary and Staff of the Commission are provided in **Annexure III** and details of training programs attended by Staff of the Commission are provided in **Annuexure IV**.



(B) ANNUAL STATEMENT OF ACCOUNTS 2001-2002

(i) Expenditure

The Commission was provided a budget of Rs.570 lakhs for the year 2001-2002. As in the earlier year, expenditure in the current year was below the allocation. The expenditure on rent, rates and taxes has taken a major share. The allocations for Office Expenses and Salaries of Officers & Staff have taken the next position.

Major Head: "2801 Power"

Minor Head: 80.800

The following statement shows actual expenditure vis-à-vis Budget Estimate (BE) and Revised Estimate (RE) during the financial year 2001-2002

Table - 4

EXPENDITURE OF THE COMMISSION

(Rs. in lakhs)

Unit of Appropriation	BE 2001-02	RE 2001-02	Actual Expenditure	Remarks
1	2	3	4	5
Salary	125.00	110.00	100.62	The saving is due to non-filling the post of the Chairperson and other vacant posts in the fields of Engineering, Economics & Finance.
Domestic Travel Expenses	15.00	15.00	11.85	The saving is due to the enforcement of stringent financial measure taken by the Commission on domestic travel.

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Unit of Appropriation	BE 2001-02 2	RE 2001-02 3	Actual Expenditure 4	Remarks 5
Foreign Travel Expenses	20.00	10.00	0.27	The Saving was due to drastic cuts imposed by the Commission on Foreign Travels as per the instructions issued by Min of Finance.
Office Expenses	120.00	80.00	48.43	The Saving is due to enforcement of stringent austerity measures as issued by Min of Finance and applied by the Commission.
Professional Services	110.00	60.00	24.03	The Saving is due to deferment of finalization of report by the Commission in a major consultancy assignment.
Rent, Rate & Taxes	170.00	170.00	163.05	-
Other Charges	10.00	10.00	1.00	The Saving is due to enforcement of stringent austerity measures as issued by Min of Finance and applied by the Commission.
Total	570.00	455.00	349.25	

(ii) Corpus Fund 2001-02

Earlier the Commission was utilising the amount of accrued interest on FDR for Rs. 2,00,01,000/- to meet the expenses on the salary and other allowances of seven

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employees appointed in the Commission on contract basis. Subsequently the Ministry of Power authorised the Commission to charge the expenses on their salaries etc. from the regular budget of the Commission. Hence, the Commission has returned the FDR for Rs.2,00,01,000/- to Ministry of Power on 13 February, 2001. Further, an amount of Rs.24,23,894.36 on account of uptodate interest on the FDR and Rs.92,286/- on account of re-coupment were also transferred to the account of the Controller of Accounts, Tariffs Board Corpus Fund, Ministry of Power in March 2001 and 16 April, 2001 respectively.

(C) ACTIVITIES DURING THE YEAR 2001-2002

The year 2001-02 was marked by significant achievements of the Commission. During the period the Commission has decided to clear the backlog of tariff petitions of past period and to review its order dated 21.12.2000 on the basis of feedback of concerned utilities. In order to clear the backlog of tariff petitions of past period, the Commission has conducted regional hearings at Kolkata, Mumbai and Banglore during June to August 2001. The Commission also came out with Staff Discussion Papers.

(I) Major Order Issued:

During the year the Commission received 142 new petitions and 138 petitions were carried forward from the previous year. Of the total 280 petitions, 101 petitions were finally disposed of during the year. Details of Petitions before the Commission are documented in **Annexure-V.** Major Orders of the Commission are briefly discussed below.

- 1. **Modification of Tariff Filing Formats for thermal generation:** On the review petition No.29/2001 filed by NTPC on filing formats for thermal generation, notified vide Extraordinary Gazette Notification dated 26.03.2001, the Commission reviewed its order dated 21.12.2000 and modified the same vide order dated 14.09.2001.
- 2. NTPC filed 15 petitions for the approval of tariff for the period from 1.4.2001 to 31.3.2004 for its existing power plants based on pre-existing norms in view of the Hon'ble High Court of Delhi Order dated 7.3.2001 directing NTPC to charge tariff based on the pre-existing norms. However, the above order of Hon'ble High Court of Delhi was set aside by the Hon'ble Supreme Court on 10.10.2001. The Commission directed NTPC to file revised petitions in conformity with the CERC's tariff notification dated 26th March 2001. The Commission has concluded hearings of the petitions relating to revised fixed charges and revised tariff up to 31.3.2001 in March 2002 and kept the respective orders pending awaiting certain clarifications from NTPC.



- 3. The Commission heard 15 petitions of NTPC for the Revised Fixed Charges on account of Additional Capitalisation and FERV for its existing power plants and decided that the Commission would decide the Revised Fixed Charges for the validity period of project specific GOI tariff notification. NTPC was also directed to submit the fresh tariff petitions based on the project specific GOI tariff notifications beyond the validity period and upto 31st March 2001. The Commission has concluded hearings in the above petitions and kept the respective orders reserved seeking certain clarifications from NTPC.
- 4. The Commission dealt with 4 tariff petitions for the new project of NTPC namely Kayamkulam CCGP, Faridabad CCGP, Vindhayachal STPS Stage-II & FGUTPS Stage-II and directed NTPC to file the revised petition in conformity with the CERC's tariff notification dated 26th March 2001. The Commission also allowed the provisional tariff till the finalisation of final tariff. The Commission concluded hearings of the petitions of Faridabad CCGP and Vindhyachal Stage-II and sought certain clarifications from NTPC.
- 5. The Commission dealt with tariff petition of NEEPCO's Agartala Gas Based Simple Cycle Power Project and Assam Gas Based Combined Cycle Project. The Commission allowed the provisional tariff in both these petitions because the operational norms were yet to be finalised for small gas turbine plants in the capacity range of 50 MW & below. The Commission vide its order dated 21.12.2000 directed NEEPCO to file petition for the fixation of operational norms for the Small Gas Turbine Power Plant. The NEEPCO filed the petition in July 2001 submitting the operational data for its plants. However, the information was not complete and therefore Commission decided that staff of Commission should prepare a paper on the operational norms for the Small Gas Turbines and circulate for inviting comments from all the concerned. The staff paper was circulated as a suo motu petition inviting comments from all concerned in March 2002.

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- 6. The Commission heard 15 incentive petitions of existing power plants of NTPC for the period from 1998-99 to 2000-01 and finalised the incentive in all the cases except in the case of Gandhar Gas Based Combined Cycle Power Plant for which NTPC was directed to furnish certain clarifications and documents.
- 7. The Commission's revised terms and conditions of tariff for the period 1.4.2001 to 31.03.2004 have been notified vide notification dated 26th March, 2001. During the year, NHPC filed petitions for approval of final tariff in respect of Salal, Tanakpur, Chamera, Uri, Baira Siul and Loktak hydro power stations for the period 1.4.2001 to 31.03.2004. Hearing process for these petitions has been completed and the Commission is in the process of finalising tariff orders for the above hydro stations of NHPC.
- 8. NEEPCO has filed petition for the Ranganadi Hydro Electric Project commissioned in Feb, 2002 for approval of tariff for the period from the commissioning of the plant upto 31.3.2004. Hearing of the petition has taken place in March, 2002. NEEPCO has been directed by the Commission to furnish additional information for computation of tariff and reasons for time and cost over run of the project, which is awaited from the utility.
- Doyang Hydro Electric Project owned by NEEPCO was commissioned in July,
 2000. Commission had initiated suo motu proceedings after it came to the
 notice of the Commission that NEEPCO was selling electricity generated from



Doyang hydro electric project to West Bengal State Electricity Board, which is not the constituent state of North Eastern Region, without obtaining the Commission's approval for tariff. The Commission vide order dated 20.11.2001 has directed NEEPCO to make offer for sale of power to the constituent states at the same rate at which they are selling power to West Bengal and also file a petition for approval of its tariff by the Commission.

- 10. **Terms and conditions for Transmission License:** Section 27C of the Indian Electricity Act, 1910 provides for grant of Transmission License by the Central Commission to construct, maintain and operate inter-state transmission system. Accordingly, a detailed order in the matter of grant of Transmission License Procedure, Terms and Conditions for license etc., was issued by the Commission on 14th June 2001. Subsequently, based on this order, the relevant regulations entitled Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Transmission License and other related matters), Regulations, 2001 were notified by the Commission on 24th August 2001. These regulations inter-alia, cover following aspects:
 - i) Selection of elements of inter-state transmission system to be undertaken by agencies other than the POWERGRID.
 - ii) The routes of private investment in inter-state transmission namely the competitive route and the joint venture route.
 - iii) Broad contents of the RfQ and RfP documents and the evaluation criteria for selection of implementing agency.
 - iv) The aspects to be considered by the CTU before approval of the Transmission License.
 - v) Terms and conditions of the License including aspects such as obligations of the Licensee, prohibited activities, payment of License fee, Accounts of the Licensee, submission of information, prudential reporting, terms of revocation, dispute resolution etc.
 - vi) Application form for grant of Transmission License along with format for

certification by CTU about the compliance of the various requirements by the Licensee.

- 11. **Procedure for regulation of power supply on commercial grounds:** An interim procedure for regulation of power supply of the defaulting beneficiary due to non-payment of dues was approved by the Commission in June, 2000. The same was circulated to all the stakeholders and after detailed hearing the procedure was finalised by the Commission on 11th January 2002. Following are the salient features of the generic procedure prescribed by the Commission for regulating power supply on commercial grounds:
 - (i) Recognises regulation of power supply as an extraordinary step- to be resorted to only in extreme conditions after exhausting all available avenues for recovery of dues.
 - (ii) Regulation to be implemented on round the clock basis except in case of hydro generating stations.
 - (iii) Defines roles and responsibilities of various agencies involved
 - (iv) Entrusts RLDC the overall responsibility of supervising the process
 - (v) Prescribes time limit for each agency to carry out functions assigned to it under this procedure
 - (vi) Deals with the commercial issues involved in the regulation of power supply
 - (vii) Gives utmost importance to issues like Grid security and full utilisation of hydro resources.
- 12. **RLDC** fees and charges: The Commission, under Sub-Section (iv) of Section 55 of the Electricity (Supply), Act, 1948, is vested with the power to specify the fees and charges to be paid to the Regional Load Despatch Centres for undertaking the load despatch function. For the purpose of arriving at reasonable expenses for the years 2000-2001 and onwards, the Commission had requested CEA to conduct a detailed study on this issue and make appropriate recommendations. After hearing views of all the stakeholders, the Commission



issued order on 22nd March 2002. Following are the salient features of this order.

- i) For the year 1998-99 and 1999-2000, the RLDC fees and charges shall be paid as per the pre-existing arrangement based on the CEA's letter dated 15th July, 1998.
- ii) Employee cost approved at Rs.1145.80 lakhs for the five RLDCs based on manpower of 330 employees as against Rs.1167.15 lakhs claimed by the POWERGRID.
- iii) Share of Corporate Office expenses approved for allocation towards RLDC charges at Rs.120.74 lakhs as against Rs.334.96 lakhs claimed by the petitioner.
- iv) Communication expenses for the base year 2000-01 approved at Rs.241.67 lakhs as claimed by the petitioner.
- v) Repair and maintenance charges approved as Rs.50.31 lakhs as against Rs.68.10 lakhs claimed by the petitioner.
- vi) Power charges, travelling charges, Depreciation, printing and stationary, insurance, miscellaneous expenses, training & recruitment charges and rent have been approved as claimed by the petitioner.
- vii) In addition to above charges, interest on working capital based on one month's receivable has also been approved.
- viii) The income shown by the RLDCs has been deducted from the RLDCs charges so calculated to arrive at net RLDC charges for the base year 2000-2001.
- ix) The net RLDC charges for the base year 2000-01 works out to Rs.2022.37 lakhs.
- x) The RLDC charges so calculated for the base year 2000-01 are to be escalated for future year based on the weighted average of consumer price index for industrial workers (CPI_IW) and a special whole sale price index (WPI_RLDC).

- xi) Communication expenses, travelling charges and depreciation shall not be escalated in the future years.
- 13. **Guiding factors for preparation of RfQ and RfP documents:** The Commission, vide order dated 27th March 2002 issued guiding factors for preparation of RfQ and RfP documents for the bidding process by the CTU. In case any deviations from these factors are considered necessary, prior approval of the Commission shall be obtained before issuing RfQ/ RfP document (as the case may be) for inviting applications, bids, etc. These guiding factors, inter-alia, relate to:
 - (i) Scope of the work, definitions, project description and project execution schedule
 - (ii) Description of the selection process, qualifying requirements and evaluation procedure
 - (iii) Allocation of responsibilities and instruction to the applicants/ bidders
 - (iv) Important issues to be covered in the Implementation Agreement and Transmission Service Agreement.



14. **First Review of IEGC:** The Commission vide its order dated 30th October, 1999 and 21st December, 1999 had approved the Indian Electricity Grid Code (IEGC), which came into force w.e.f. 1st February, 2000. The Commission considers IEGC as a dynamic document which may require revision depending upon



changing needs of the grid. In this connection, the Commission has constituted the IEGC review panel under the chairmanship of Director (Operation), POWERGRID to facilitate review and consequently amendment of IEGC as per provision contained in Chapter 8 of IEGC document. The IEGC Review Panel held two meetings on 12.02.2001 and 26.03.2001 since its constitution, to deliberate the proposals received from its constituents for review/modification of IEGC and agreed to by general consensus/voting in these meetings. Following are the important amendments approved by the Commission in the IEGC based on the recommendations of the IEGC Review Panel and the revised IEGC has come into effect from 1st April 2002.

- (i) The function of carrying out system studies to review reactive compensation to be provided by various agencies shall be carried out by the REB instead of by CTU as provided in the original IEGC.
- (ii) The function of checking under frequency relays has been shifted from the RLDC to REB.
- (iii) Non-compliance of IEGC by RLDC and REB was not covered in the original IEGC. The revised IEGC provides for reporting non-compliance of IEGC by these agencies to CEA, which shall verify and take up the matter with the agency concerned for termination of the non-compliance.

To bring IEGC in line with the direction of the Commission that UI accounting shall be carried out on one-to-one basis, the references to pool accounting of UI charges have been removed and the IEGC is made neutral to the mechanism of the UI accounting.

15. Management of Foreign Exchange Risk through Hedging: NTPC filed the petition No.18/2001 seeking the approval of the Commission for their proposal on 'Management of the Foreign Exchange Risk through Hedging'. The Commission heard the petition on 6.7.2001 and 29.10.2001 and issued an order dated 14 February 2002.

The petitioner has proposed to hedge a part of its foreign exchange exposure on loans, and seeks to recover the costs from the state utilities by making these

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costs "pass through" in tariff. The Commission concluded that the proposal made by the petitioner falls within the statutory function of the Commission for determination of terms and conditions of tariff. The Commission felt that balance of advantage lies in continuing to follow the existing framework on the question raised in the petition. This should, however, not be construed to preclude the petitioner from following the policy formulated by it at its own risks and costs. The gains or losses accruing as a result of following the policy shall be of the petitioner alone. The Commission made it clear that the state utilities shall neither be liable for any losses nor entitled to gains, in case the petitioner pursues the policy.

- 16. Regulations for Competitive Bidding: The Commission has appointed M/s Pricewaterhouse Coopers (PwC) in August 2000 to assist it in development of regulations for procurement of electricity and electricity transmission service through competitive bidding with a view to infuse international best practices in competitive procurement in the present context. PwC has prepared a report entitled 'Report on recommendations on the bid process and specifying tests, minimum conditions and criteria' which was discussed in a meeting of experts from utilities, private players, investment bankers and academics in New Delhi on November 7, 2000. Subsequently PwC prepared a draft document containing the draft regulations for competitive bidding and submitted the same to the Commission in July 2001. The draft document was widely circulated to elicit views of the stake holders (120 approximately) in the electricity sector and forms the subject matter of suo motu petition No 54/2001. The petition was heard on September 27th 2001 in the Commission and PwC documented the deliberations during public hearing. The Commission has accepted the report entitled 'Regulations for Procurement of Electricity and Electricity Transmission Service through Competitive Bidding'.
- (II) Monitoring Inflation in Sectors Relevant for Power Utilities: The Commission has constructed a specific price index relevant for the power utilities. The index consists of those components of WPI that are related to the activities of power



utilities. This along with CPI will help in monitoring the operation and maintenance expenses of power utilities.

- (III) Staff Discussion Papers: Following Staff Discussion Papers were circulated to various stakeholders:
 - (i) Annual Escalation formula for O&M costs of Regional Load Dispatch Centres (RLDCs): A Base Paper (September, 2001)
 - (ii) Hedging Foreign Exchange Exposure: A Note
- (IV) Environmental Agenda of the Commission: Central Electricity Regulatory Commission has a mandate under the provisions of the Electricity Regulatory Commission Act, 1998 to associate with environmental regulatory agencies to develop appropriate policies and procedures for environmental regulation of the power sector. To meet this objective, Commission has appointed TERI to prepare an "Environmental Agenda for CERC" and TERI has submitted the report. In continuation to this work Commission has decided to have a public hearing.

During the year 2001-02, Commission has circulated copies of the report to 85 people representing SEBs, PSUs in Power Sector, SERCs, Members of Central Advisory Committee and selected academicians/ environmental experts to get their views before holding a public hearing. Due to poor response from various stakeholders the Commission did not hold a hearing but decided to take up such issues in the Central Advisory Committee.

(V) Management Information System (MIS): Besides direct communication to the parties in various petitions, the Commission also disseminate information through its web site www.cercind.org, which is operational since last three years through a Private Network Service Provider. Through its web site MIS provides the details of schedules of hearings, various orders passed by the Commission from time to time, Regulations of the Commission, consultation papers etc for the use of various stakeholders in power sector. The MIS also provides answers to the queries received from the public through its Internet services. In addition to Internet facility MIS also provides Intranet services for the use of CERC staff.



AGENDA FOR THE YEAR 2002-03

- 1. Issue of final tariff orders on petitions for the tariff period prior to 1.4.2001 in the case of hydro, thermal and interstate transmission services as per norms contained in GOI Notification.
- 2. Issue of final tariff orders on petitions for the tariff period 2001-2004 in the case of hydro, thermal and interstate transmission services as per norms notified by the Commission.
- 3. To determine the Revised Fixed Charges on account of Additional Capitalisation and Foreign Exchange Rate Variation (FERV) in respect of seven identified existing power projects of NTPC in which fixed charges were not revised up to the validity period of the project specific Gol notification.
- 4. To determine the Revised Fixed Charges due to Additional Capitlaisation and Foreign Exchange Rate Variation (FERV) for the period from the end of the validity period of Gol tariff notification to 31st March 2001 in respect of the existing power projects of NTPC.
- 5. To determine the tariff for the period from 1.4.2001 to 31.3.2004 for existing as well as new projects of NTPC.
- 6. To finalise the operational norms for the small gas turbine power plants in the capacity range of 50MW & below and determine the tariff for the NEEPCO's Agartala Gas based simple cycle project and Assam Gas Based Combined cycle project.
- 7. To determine the incentive for the NTPC projects for the period 2001-2002.
- 8. To initiate action on the review of operational norms for the next tariff period i.e. from 1.4.2004 onward. This would involve preparation of approach

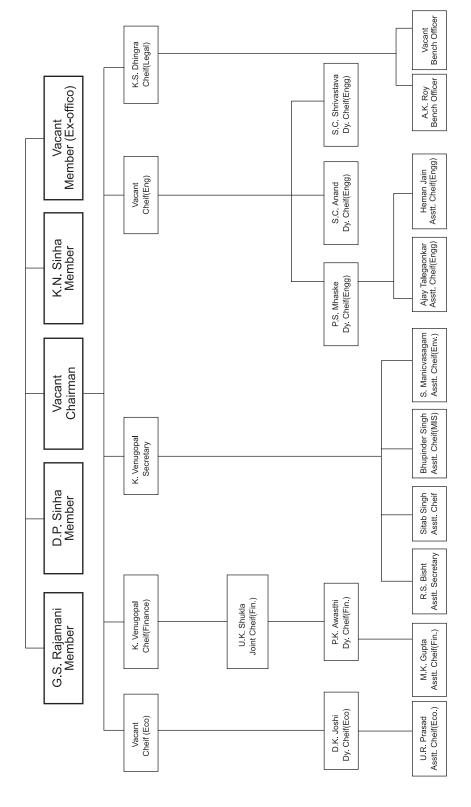


- papers, examination of specific issues by the consultants, inviting opinions and hearing the concerned parties and experts, passing orders and issue Notifications.
- 9. Issue of final tariff orders for 7 hydro stations of NHPC and 4 hydro stations of NEEPCO as per the Commission's notification dated 26.3.2001.
- 10. Finalise the annual filing requirements of Central sector hydro generating stations.
- 11. Issue pending orders for transmission tariff for the period prior to 31st March 2001 as per Government of India Tariff notification dated 16th December 1997.
- 12. Hear and issue orders for the transmission tariff for the 52 petitions pertaining to period from 1st April 2001 to 31st March 2004 based on the Commission's Notification dated 26th March 2001.
- 13. Review of IEGC based on the recommendations of the IEGC Review Panel.
- 14. Monitoring implementation of ABT and IEGC.
- 15. Issue Notification regarding fees and charges to be paid to RLDCs for undertaking load despatch function based on the order dated 22nd March 2002.
- 16. Issue regulations for competitive bidding
- 17. Prepare following Staff Discussion Papers
 - Competition in the electricity sector
 - A study on estimation of environmental costs using primary data
- 18. Study environment related aspects in electricity sector on a continuing basis.
- 19. Filling up of vacant posts

ANNEXURES



Central Electricity Regulatory Commission Organisation Chart (Professional Staff as on 31st March, 2002)



Note: Posts of one Joint Chief, three Dy. Chiefs and one Asstt. Chief, which could be operated in any stream, were also vacant.

ANNEXURE-II

E-MAIL ID AND PHONE NUMBERS OF THE CHAIRMAN, MEMBERS AND STAFF OF THE COMMISSION

(AS ON 31.3.2002)

Designation	Name	Telephone No.	E-mail
Chairman	Vacant	24360004	
Member	D.P.Sinha	24361259	dps42a@hotmail.com
Member	G.S.Rajamani	24361235	gsr23@hotmail.com
Member	K.N.Sinha	24361280	kns60@rediffmail.com
Member (EO)	D.V. Khera		
Secretary	K.Venugopal(Officiating)	24361051	venu_k_gopal@hotmail.com
Chief (Finance)	K.Venugopal	24364898	venu_k_gopal@hotmail.com
Chief (Legal)	K.S.Dhingra	24364911	ks_dhingra@hotmail.com
Chief	Vacant (2 posts)		
Joint Chief (Finance)	U.K. Shukla	24363395	ukshukla@cercind.org
Joint Chief	Vacant		
Deputy Chief (Engg)	P.S.Mhaske	24364826	pmhaske@yahoo.com
Deputy Chief (Engg)	S.C.Anand	24364826	anandsca@hotmail.com
Deputy Chief (Engg)	S.C.Shrivastava	24364826	scschandra@hotmail.com
Deputy Chief (Economics)	D.K. Joshi	24363338	joshi_cerc@hotmail.com
Deputy Chief(Finance)	P.K. Awasthi	24364895	awasthi_prabhat@yahoo.com
Deputy Chief	Vacant (3 posts)		
Assistant Secretary	R.S.Bisht	24361145	bisht7@hotmail.com



Assistant Chief (Engg)	AjayTalegaonkar	24364826	ajay_tal@hotmail.com
Assistant Chief (Engg)	Hemant Jain	24364826	hem_jain@hotmail.com
Assistant Chief (Finance)	M.K.Gupta	24364895	mkgca@hotmail.com
Assistant Chief(Economics)	U.R. Prasad	24363338	u_rcp@hotmail.com
Assistant Chief (Env)	S.Manickavasagam	24364895	s_vasagam@yahoo.com
Assistant Chief(MIS)	Bhupinder Singh	24364895	vilkhu@hotmail.com
Bench Officer	A.K. Roy	24364911	
Assistant Chief(A/cs)	Sitab Singh	24361145	
Assistant Chief	Vacant (1 post)		

ANNEXURE III

SEMINARS/CONFERENCES/EXCHANGE PROGRAMS ATTENDED BY THE CHAIRMAN/ MEMBERS/SECRETARY/STAFF OF THE COMMISSION

S. No	Name & Designation	Seminar/Conference/Program	Country visited
1.	Sh. D.P.Sinha, Member	The USEA/USAID Energy	USA
2.	Sh. G.S.Rajamani, Member	Partnership program between	
3.	Sh. K.N.Sinha, Member	CERC and FERC/MDTE from	
4.	Sh. U.K.Shukla, JC(F)	23 rd February, 2002 to	
5.	Sh. P.K.Awasthi, DC(F)	3 rd March, 2002.	
6.	Sh. Bhupinder Singh, AC(MIS)		



ANNEXURE IV

TRAINING PROGRAMS ATTENDED BY STAFF OF THE COMMISSION

S. No.	Name of Training Institution	Name of Training & Duration	Designation of officers deputed for Training
1.	Confederation of Indian Industry (CII)	National Conference on Legal Reforms in Infrastructure, 11-12 May 2001	1. Chief (Legal)
2.	ASCI, Hyderabad	IETP Workshop on the role of Regulators in Indian Power Sector Reform, 21-22 June 2001	1. Chief (Legal)
3.	Institute of Cost & Works Accountants of India	Cross Border Funding - Managers Dilemma, 2 - 3 August 2001	1. Dy Chief (Fin)
4.	TERI, New Delhi	National conference on reforms in the infrastructure sectors: next steps 28-29 November 2001	 Secretary Chief (Legal) Joint Chief (Fin) Dy Chief (Engg) Dy Chief (Eco)
5.	National Foundation of Indian Engineers	15 th International conference & Exhibition (INFRACON 2002), 10-11 Jan 2002	1. Dy Chief (Engg)
6.	Indian Law Institute, New Delhi	Public Liability Insurance Act & environment relief fund on 12 Jan 2002	1. Chief (Law))
7.	BHEL & Power Finance Corportation	International Conference & Business meet on optimization of existing capacity (R&M), 14-15 February 2002 at Kolkata	 Chief (Fin) Dy.Chief (Engg) Dy. Chief (Engg)

ANNEXURE-V

STATUS OF PETITIONS BEFORE THE COMMISSION DURING THE PERIOD FROM 1.4.2001 TO 31.3.2002

(A) PETITIONS

Carried forward from last year (2000-2001)	No. of Petitions received during 2001-2002	Total	Disposed of	Pending as on 31.3.2002
138	142	280	101*	179**

^{*} Details are given below

^{**} Including 58 petitions in which PGCIL has to file amended petitions

S.	Petition	Filed by	Subject	Date of	Date of	Appro	ox.
No	No.			receipt	Disposal	time	taken
						Year	Month
1.	3/99	PGCIL	Transmission Tariff and tariff for other services	18.6.1999	14.8.2001	2	2
2.	4/99	NTPC	Incentive payable for Ramagundam STPS 1998-99	12.8.1999	31.7.2001	1	11
3.	5/99	NTPC	Incentive for 1998-99 for Northern Region Power Stations	12.8.1999	31.7.2001	1	11½
4.	11/99	NTPC	Incentive for Korba STPS, Vindhyachal STPS and Kawas GPS	21.9.1999	31.7.2001	1	10 ½
5.	21/99	NTPC	Incentive for 1998-99 for Farakka STPS (1600 MW). Kahalgaon (1000 MW) for Eastern Region	9.12.1999	24.1.2002	2	1 ½
6.	R.P.No. 18/2000	APTRANSCO	Review of ABT Orders passed by the Commission	March 2000	20.6.2001	1	3
7.	R.P.No. 28/2000	NTPC	Recovery of outstanding dues of NTPC	18.4.2000	23.1.2002	1	9
8.	36/2000	NTPC	Incentive for the year 1999-2000	1.6.2000	31.7.2001	1	2
9.	40/2000 IA No. 28/2000	PGCIL	Transmission Tariff for Kathalguri-Kopli Extn. Stg. I and augmentation scheme in NER	13.6.2000	1.1.2002	1	6 1/2



S.	Petition	Filed by	Subject	Date of	Date of	Appro	
No	No.			receipt	Disposal	time	taken
						Year	Month
10.	42/2000	NTPC	Revised fixed charges and foreign exchange rate variation of NTPC stations in NR	16.6.2000	2.1.2002	1	6 ½
11.	44/2000	NTPC	Revised fixed charges and foreign exchange rate variation of NTPC station in SR	21.6.2000	2.1.2002	1	6
12.	45/2000	NTPC	Revised fixed charges and foreign exchange rate variation of NTPC stations in WR	21.6.2000	2.1.2002	1	6
13.	47/2000	PGCIL	Implementation of ULD&CS in ER	28.6.2000	25.7.2001	1	1
14.	R.P. No. 53/2000	NTPC	Modalities of recovery of fixed charges – NR	14.7.2000	23.1.2002	1	6
15.	R.P.No. 54/2000	NTPC	Payment of Outstanding dues – WR	14.7.2000	23.1.2002	1	6
16.	59/2000	NTPC	Incentive for Korba, Vindhyachal and Kawas	21.7.2000	31.7.2001	1	-
17.	61/2000	NTPC	Incentive for 1999-2000 for Talcher, Farakka and Kahalgaon	28.7.2000	24.1.2002	1	6
18.	67/2000	PGCIL	Transmission Tariff for 50 MVA Auto Transformer at Malda Sub-station in ER	4.8.2000	31.7.2001	-	11
19.	74/2000	NTPC	Payment of Income Tax bills of NTPC	18.8.2000	31.8.2001	1	-
20.	75/2000	NTPC	RFC for Vindhyachal STPS	25.8.2000	2.1.2002	1	4
21.	79/2000	NTPC	RFC in respect of Rihand STPS	4.9.2000	2.1.2002	1	4
22.	80/2000	NTPC	RFC in respect of FG Unchahar TPS-I	4.9.2000	2.1.2002	1	4
23.	82/2000	NTPC	RFC in respect of Anta GPS	4.9.2000	2.1.2002	1	4
24.	83/2000	NTPC	RFC in respect of Auraiya GPS	4.9.2000	8.3.2002	1	6
25.	84/2000	NTPC	RFC in respect of Dadri GPS	4.9.2000	8.3.2002	1	6
26.	93/2000	SRLDC	Maintenance of Grid Frequency	28.9.2000	3.8.2001	1	8
27.	94/2000	SRLDC	Maintenance of Grid Frequency	10.10.2000	3.8.2001	-	10

S.	Petition	Filed by	Subject	Date of	Date of	Appro	X.
No	No.	,	,	receipt	Disposal	time	taken
						Year	Month
28.	95/2000	NTPC	Payment of outstanding dues by the respondents – SR	17.10.2000	23.1.2002	1	3
29.	96/2000	NTPC	Incentive for Singrauli STPS for 1999-2000	19.10.2000	31.7.2001	-	9 ½
30.	98/2000	SRLDC	Maintenance of Grid Frequency	20.10.2000	3.8.2001	-	9 ½
31.	100/2000	NTPC	Approval of incentive for Kahalgaon STPS for 1999-2000	1.11.2000	24.1.2002	1	2 ½
32.	101/2000	NTPC	Incentive for Kawas for 1999-2000	1.11.2000	31.7.2001	-	9
33.	102/2000	NTPC	Incentive for Vindhyachal STPS for the year 1999-2000	1.11.2000	31.7.2001	-	9
34.	103/2000	SRLDC	Maintenance of Regional Grid Frequency	3.11.2000	3.8.2001	-	9
35.	104/2000	ERLDC	Maintenance of Regional Grid Frequency	6.11.2000	6.9.2001	-	10
36.	105/2000	NTPC	Review in Enquiry No. 1/2000	30.10.2000	2.8.2001	_	9
37.	106/2000	SRLDC	Maintenance of Grid Frequency	8.11.2000	24.8.2001	-	9 ½
38.	107/2000	WRLDC	Reduction of overdrawals from Grid and compliance of direction of WRLDC	8.11.2000	24.8.2001	-	9 ½
39.	109/2000	PGCIL (As CTU)	Approval for payment of fees and charges to RLDC	31.10.2000	22.3.2002	1	2 ½
40.	110/2000	PGCIL	Review of Commission's order in IA No. 28/2000 in pet No. 40/2000	27.11.2000	1.1.2002	1	1
41.	111/2000	Suo Motu	Grant of Transmission License - Procedure and License documents	29.11.2000	14.6.2001	-	6 ½
42.	112/2000	NTPC	Incentive for Feroz Gandhi Unchahar TPS for 1999-2000	29.1.2000	31.7.2001	-	8
43.	113/2000	NTPC	Incentive for Rihand STPS for 1999-2000	29.11.2000	31.7.2001	-	8
44.	114/2000	NTPC	Incentive for NCTPP Dadri for 1999-2000	29.11.2000	31.7.2001	-	8



S.	Petition	Filed by	Subject	Date of	Date of	Appro	
No	No.			receipt	Disposal		taken
						Year	Month
45.	115/2000	NTPC 1999-2000	Incentive for Anta GPS for	29.11.2000	31.7.2001	-	8
46.	116/2000	NTPC	Incentive for Auraiya GPS for 1999-2000	29.11.2000	31.7.2001	-	8
47.	117/2000	NTPC	Incentive for Dadri GPS for 1999-2000	29.11.2000	31.7.2001	-	8
48.	118/2000	PGCIL	Notification of the terms and conditions for Transmission license	4.12.2000	14.6.2001	-	6
49.	119/2000	NHPC	Review of Order dated 10.10.2000 in Pet no. 51/2000	6.12.2000	6.7.2001	-	7
50.	120/2000	NHPC	Review of Order dated 10.10.2000 in Pet No. 55/2000	6.12.2000	6.7.2001	-	7
51.	121/2000	NHPC	Review of Order dated 10.10.2000 in Pet 56/2000	6.12.2000	6.7.2001	-	7
52.	122/2000	NHPC	Review of Order dated 10.10.2000	6.12.2000	6.7.2001	-	7
53.	124/2000	NTPC	Review of Commission's Order in Petition No. 54/2000	14.12.2000	13.8.2001	-	8
54.	125/2000	PGCIL	Review of Commission's Order in IA No. 41/2000 in Petition No. 63/2000	8.12.2000	6.7.2001	-	7
55.	126/2000	NTPC	Review of Commission's Order dated 8.9.2000 in Pet No. 53/2000	15.12.2000	1.7.2001	-	7
56.	1/2001	NTPC	In-principle approval for R&M expenditure incurred by NTPC	12.1.2001	29.10.2001	-	9 ½
5 <i>7</i> .	4/2001	PGCIL	Review of Commission's Order in IA No. 32/2000 in Petition No. 48/2000	18.1.2001	22.2.2002	1	1
58.	5/2001	NRLDC	Maintaining the Regional Grid Frequency above 49.0 Hz by curbing overdrawal in line with Section 6.4.2(a) of IEGC	24.1.2001	17.10.2001	-	9
59.	6/2001	ERLDC	Non-compliance of directions of ERLDC by DVC	25.1.2001	17.7.2001	-	6

S.	Petition	Filed by	Subject	Date of	Date of	Appro	
No	No.			receipt	Disposal	time	taken
						Year	Month
60.	7/2001	NHPC	Approval of foreign exchange variation in respect of Chamera HE Project of NHPC for the year 2000-2001	12.2.2001	22.2.2002	1	-
61.	8/2001	NHPC	Approval of foreign exchange variation in respect of Uri HE Project of NHPC for the year 2000-2001.	12.2.2001	31.1.2002	-	11 ½
62.	9/2001	NLC	Review of Norms Order dated 21-12-2000	16.2.2001	24.4.2001	-	2
63.	10/2001	NTPC	Review of Norms Order dated 21-12-2000	16.2.2001	24.4.2001	-	2
64.	11/2001	RRVPNL	Review of Norms Order dated 21-12-2000	19.2.2001	24.4.2001	-	2
65.	12/2001	PGCIL	Review of Norms Order dated 21-12-2000	19.2.2001	24.4.2001	-	2
66.	13/2001	UPPCL	Review of Norms Order dated 21-12-2000	20.2.2001	24.4.2001	-	2
67.	14/2001	KSEB	Review of Norms Order dated 21-12-2000	20.2.2001	24.4.2001	-	2
68.	15/2001	PGCIL	Review of Norms Order dated 8-12-2000 for inter-state transmission tariff	19.2.2001	9.7.2001	-	5
69.	16/2001	PGCIL	Review of the Order dated 15-1-2001 on Grid Collapse in Northern Region	20.2.2001	7.12.2001	-	10
70.	17/2001	PGCIL	Review of Order on Operational Norms for Thermal Generation	20.2.2001	9.7.2001	-	5
<i>7</i> 1.	18/2001	NTPC	Approval of Management of the foreign exchange risk through hedging.	2.3.2001	14.2.2002	-	11 ½
72.	20/2001	PGCIL	Review of Order dated 16.1.2001 on Grid disturbance on 2.1.2001	13.3.2001	20.6.2001	-	3
73.	21/2001	HVPNL	Review of Norms Order dated 21.12.2000	13.3.2001	24.4.2001	-	1 ½



S.	Petition	Filed by	Subject	Date of	Date of	Appro	OX.
No	No.			receipt	Disposal	time	taken
						Year	Month
74.	22/2001	NTPC	Review of Order dated 15.1.2001 in the matter of grid disturbance on 2.1.2001 in Northern Region	14.3.2001	31.7.2001	-	4 1/2
75.	23/2001	National Grid	Review of Order dated 21.12.2000 on operational and financial norms	26.3.2001	29.5.2001	-	2
76.	26/2001	NLC	Free Governor in continuous action in power plants	3.4.2001	10.5.2001	-	1
77.	27/2001	PSEB	Review of Order dated 21.12.2000	16.4.2001	24.4.2001	-	1/4
78.	42/2001	Suo-Motu	Environmental Norms	8.6.2001	11.9.2001	-	3
79.	53/2001	NTPC	Review of Order dated 8.9.2000 in Pet Nos. 28, 53 & 54/2000	23.11.2000	10.9.2001	-	10
80.	55/2001	PGCIL	Review Petition against Order dated 14.6.2001 in Petition No. 111/2000 & 118/2000	9.8.2001	12.9.2001	-	1
81.	56/2001	NTPC	Incentive for the year 2000- 2001 for Kawas GPS	10.8.2001	9.1.2002	-	5
82.	57/2001	NTPC	Incentive for the year 2000- 2001 for Korba STPS	10.8.2001	9.1.2002	-	5
83.	58/2001	NTPC	Incentive for the year 2000- 2001 for Vindhyachal	13.8.2001	9.1.2002	-	5
84.	66/2001	NTPC	Incentive for the year 2000- 2001 for Farakka STPS	17.8.2001	24.1.2002	-	5
85.	67/2001	NTPC	Incentive for the year 2000- 2001 for Kahalgaon STPS	17.8.2001	24.1.2002	-	5
86.	68/2001	NTPC	Incentive of Singrauli STPS	29.8.2001	23.1.2002	-	5
87.	69/2001	NTPC	Incentive of Rihand STPS	29.8.2001	23.1.2002	-	5
88.	70/2001	NTPC	Incentive of FGUTPP-I	29.8.2001	4.1.2002	-	4 ½
89.	71/2001	NTPC	Incentive of NCTPS, Dadri	29.8.2001	23.1.2002	-	5
90.	72/2001	NTPC	Incentive of Anta GPS	29.8.2001	23.1.2002	-	5
91.	73/2001	NTPC	Incentive of Auraiya GPS	29.8.2001	23.1.2002	-	5
92.	74/2001	NTPC	Incentive of Dadri GPS	29.8.2001	23.1.2002	-	5

S. No	Petition No.	Filed by	Subject	Date of receipt	Date of Disposal	Approtime	ox. taken
						Year	Month
93.	75/2001	PGCIL	Incentive of Transmission system – North Eastern Region for 1998-99 and 1999-2000	30.8.2001	2.1.2002	-	4
94.	76/2001	GRIDCO	Modification of order dated 4.6.2001 in Pet No. 28/2001	28.8.2001	4.12.2001	-	3 ½
95.	80/2001	KPTCL	Review of CERC Order dated 3.8.2001	3.10.2001	6.11.2001	-	1
96.	82/2001	NTPC	Petition for removal of difficulties in ABT	22.10.2001	5.12.2001	-	1 ½
97.	86/2001	PGCIL	Transmission Tariff for 132 KV S/C Agartala-Kumarghat Line in NE Region	5.12.2001	22.2.2002	-	2 ½
98.	90/2001	PGCIL	First Review of IEGC	10.10.2001	22.2.2002	-	4 ½
99.	3/2002	PTC	For finalisation of norms and application of wheeling charges/losses of inter state trading by PTC	18.1.2002	11.3.2002	-	1 ½
100.	4/2002	UPPCL	Grid Operation in frequency band 49.0 Hz to 50.5 Hz as per ABT order dated 4.1.2000	21.1.2002	22.2.2002	-	1
101.	24/2002	KPTCL	Review of Order dated 3.8.2001 on Grid Frequency	8.1.2002	21.3.2002	-	2 ½

Average time taken for disposal of petition is 8.8 months (Approx.) and range varies between 8 days to 2 years 2 months.

(B) INTER-LOCUTORY APPLICATIONS

No. of IA carried forward from last year (2000-2001)		Total	Disposed of	No. of IA pending on 31.3.2002
12	127	139	120	19